MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 4th March, 2016

S.O. 673(E).—In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts the ‘Group’ exercising less than fifty per cent. of voting rights in other enterprise from the provisions of section 5 of the said Act for a period of five years with effect from the date of publication of this notification in the official gazette.

[F. No. 5/33/2007-CS (Part)]
MANOJ KUMAR, Jt. Secy.
NOTIFICATION

New Delhi, the 4th March, 2016

S.O. 674(E).—In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts an enterprise, whose control, shares, voting rights or assets are being acquired has either assets of the value of not more than rupees three hundred and fifty crores in India or turnover of not more than rupees one thousand crores in India from the provisions of section 5 of the said Act for a period of five years from the date of publication of the notification in the official gazette.

[F. No. 5/33/2007-CS (Part)]
MANOJ KUMAR, Jt. Secy.
मनोज कुमार, संयुक्त सचिव
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 4th March, 2016

S.O. 675(E).—In exercise of the powers conferred by sub-section (3) of Section 20 of the Competition Act, 2002 (12 of 2003), the Central Government in consultation with the Competition Commission of India, hereby enhances, on the basis of the wholesale price index, the value of assets and the value of turnover, by hundred per cent for the purposes of section 5 of the said Act, from the date of publication of this notification in the Official Gazette.

[F. No. 5/7/2013-CS]
MANOJ KUMAR, Jt. Secy.